

Sixteenth Loksabha

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Title: Regarding deep-sea fishing by foreign vessels owned by Indian Companies.

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SHRI N.K. PREMACHANDRAN (KOLLAM): The Letter of Permission (LoP) is issued for deep sea fishing by foreign vessels owned by the Indian Companies. The matter was challenged before the High Court of Kerala. The issues generated through LoP and deep sea fishing is of critical importance in the financial sector and security of sea in the high sea territories. The Government failed to monitor, control and regulate the deep sea fishing by the foreign vessels. The foreign vessels are operating without giving any account regarding the quantum of sea wealth netted to Government of India. Now the vessels have been withdrawn from the EEZ. The operation and withdrawal of the foreign vessels without complying with the existing procedure endangers the wealth and security of the country.

Hence I urge upon the Government to conduct a detailed enquiry regarding operation and withdrawal of foreign vessels owned by the Indian Companies as directed by the Court.

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**14.04 hours**